"कोरबा, मध्य प्रदेश में संयंत्रों से फैलता प्रदूषण"

1878. **श्री गोविन्दराम मिरी:** क्या पर्यावरण और एवं वन मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश के कोरबा जिले तथा इसके आसपास के क्षेत्रों में स्थित संयंत्रों द्वारा उस क्षेत्र में किस हद तक वायु और जल प्रदूषण फैलाया जा रहा है; और

(ख) प्रदूषण के मामले में देश तथा राज्य में कोरबा का स्थान क्या है और मंत्रालय द्वारा कोरबा में प्रदूषण की रोकथाम के लिए क्या ठोस कार्रवाई की गई है तथा साथ ही क्या उपाय पर्याप्त है?

पर्यावरण और वन मंत्रालय में राज्य मंत्री (श्री बाबू लाल मरांडी): (क) मध्य प्रदेश के कोरबा जिले में सभी ताप विद्युत संयंत्रों और अन्य उद्योगों ने आवश्यक वायु और जल प्रदूषण नियंत्रण शोधन सुविधाएं स्थापित कर ली हैं।

(ख) प्रदूषण के संबंध में देश में तथा राज्य में कोरबा की स्थिति बताना व्यवहार्य नहीं है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड ने जिले में एक कार्य योजना तैयार की थी। यह योजना कार्यान्वित की जा रही है जिसके फलस्वरूप स्थिति में सुधार हुआ है।

Plastic Bags

1879. SHRI K.R. MALKANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that plastic bags and containers are a health hazard and environmental disaster;

(b) whether government are wasting a sum of Rs. 3000 crores in foreign exchange on the import of raw material for plastics; and

(c) whether Government would consider imposing time-bound total ban on this unhealthy industry and if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) Improper handling of plastics poses health hazards and environmental problems.

(b) As per the information provided by the Directorate General of Foreign Trade, the total value of plastics raw material imported during 1996-97 and 1997-98 is Rs. 2513 crores and Rs. 2184 crores respectively.

(c) The Ministry of Environment & Forests has issued draft rules entitled "Recycled Plastics Usage Rules" on 20th November, 1998 inviting objections or suggestions from the public within a period of 60 days. These rules propose prohibition on usage of carry bags and containers made of recycled plastics for storing, carrying and packing foodstuffs.

Plywood Mills of Nagaland

1880. SHRI C. APOK JAMIR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the running of plywood mills in Nagaland requires prior approval of the Central Government under the provision of Forest (Conservation) Act;

(b) whether the requirement is mandatory notwithstanding the notification of Industrial Zone approved by the Central Government in the case of Nagaland; and

(c) if not, whether new mills can be set up in the Industrial Zone, without prior approval of the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) For diversion of any forest land for any non-forest activity including for setting up and running of plywood mills including in Nagaland, prior approval of the Central Government under the Forest (Conservation) Act, 1980 is required.

(b) In case of diversion of forest land for establishment of industrial zone/industrial estate also, provisions of Forest (Conservation) Act, 1980 would be applicable.

(c) Does not arise.